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ITEM NO.6

COURT NO.2

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. NO.10 in

Petition for Special Leave to Appeal (Civil) No.29016/2012

(From the judgment and order dated 31/08/2012 in CMWP No.754/2012 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

DWARIKESH SUGAR INDUSTRIES LTD.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(Appln(s) for directions and office report)

Date: 21/01/2013 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN

HON'BLE MR. JUSTICE MADAN B. LOKUR

For Petitioner(s)

Dr. Abhishek Manu Singhvi, Sr. Adv.

Mr. Pinaki Mishra, Sr. Adv.

Mr. Sumit Goel, Adv.

Mr. Nitin Thukral, Adv.

for M/s Parekh & Co.

For Respondent(s)

Mr. Soli J. Sorabji, Sr. Adv.

Mr. Ardhendumauli Kumar Prasad, Adv.

Mr. Kunal Verma, Adv.

UPON hearing counsel the Court made the following

O R D E R

I.A. NO.10 IN SLP(C) 29016/2012

The relief prayed for in the application cannot be
granted at this stage. It is dismissed accordingly.

|(VINOD LAKHINA)

|Court Master

| |(KUSUM GULATI)

| |Court Master

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